

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) to (e) Public Sector Oil Marketing Companies (OMCs) have reported that it is not obligatory for prospective customer to purchase any additional things along with the new LPG connection from the LPG distributor. However, OMCs have detected 45 established cases of forced sale of hot plate by LPG distributors during last three years and the period from April-February'2013. In all established cases action is taken against the erring LPG distributors as per provisions of Marketing Discipline Guidelines, 2001.

Maintenance costs of generator sets at petrol pumps

4478. DR. JANARDHAN WAGHMARE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the cost of running and maintaining the generators at petrol pumps had been considered as an element of cost by Apurva Chandra Committee;

(b) if so, whether these generator sets have been installed on the subsidy of oil corporations;

(c) whether Government had not increased the Retail Outlet dealer's commission as per report and as per cost of this element and had deducted some percentage of recommended increase without basis/logic;

(d) if so, whether Government wants to resolve all the issues of petrol pumps dealers including MDG also forever; and

(e) the action taken/proposed to be taken to avoid resentment forever?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) No, Sir.

(b) Does not arise in view of (a) above. However, the Public Sector Oil Marketing Companies (OMCs) provide subsidy to dealers for installation of Diesel Generator (DG) sets.

(c) to (e) After due consideration of the recommendations of the Apoorva Chandra Committee, the Government revised Dealers' Commission on Petrol from Rs.1218/KL to Rs.1499/KL and on Diesel from Rs.757/KL to Rs.912/KL with effect from 1.7.2011.

For the year 2012, it was further enhanced to Rs.1794/KL on Petrol and Rs.1089/KL on Diesel with effect from 27.10.2012.

The Marketing Discipline Guidelines (MDG), 2012 meant for retail outlets (ROs) have already been issued and are effective from 8.1.2013.

Price fixation of petroleum products

†4479. DR. PRABHA THAKUR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government petroleum companies fix the price of petroleum products and, if so, the basis on which their prices are fixed;

(b) whether Government oil companies fix the prices of petroleum products as per rates of international market without getting Government approval;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) to (d) As per the prevailing pricing policy, the Public Sector Oil Marketing Companies (OMCs) pay Trade Parity Price (TPP) for purchase of Diesel and Import Parity Price (IPP) for purchase of PDS Kerosene and Domestic LPG from refineries. The IPP/TPP are determined based on the prices prevailing in the international market. The following elements are also taken into account while calculating the Retail Selling Price (RSP) of petroleum products:

- Inland freight up to the market
- Marketing Margin & Cost
- LPG Bottling charges
- Dealer/Distributor commission
- Excise duty
- Value added tax and local levies

†Original notice of the question was received in Hindi.